

(b) Master Plan 1962 was formulated by DDA and the same has been revised and new Master Plan with perspective upto 2001 has also been formulated. All development in Delhi is done as per the Master Plan as envisaged in the aims and objectives of the Authority.

(c) No, Sir. Only prorata cost of the expenditure incurred on the development of infrastructure is recovered from the allottees of flats, the remaining cost being recoverable from allottees of commercial, industrial and other types of space in Delhi

(d) Does not arise.

(e) The National Housing Policy lays emphasis on the State agencies giving up construction of houses, except for weaker sections. In the context of the National Housing Policy and the approach to involve the private sector to a greater extent in the construction of houses, a view has been taken that no separate Housing Board for the National Capital Territory may be necessary.

[English]

### Accident Claims

790. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) the number of cases of claims of railway accidents lying pending in various Railway Claims Tribunals till date;

(b) the reasons for delay in settlement of such claims; and

(c) the measures taken to expedite the settlement of these claims?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There are 823 accident claims cases pending in the various benches of Railway Claims Tribunal as on 31.1.96. Most of these cases relate to recent railway accidents.

(b) Reasons for delay in finalisation of these cases are :

- (i) Dispute in the heirship arises when conflicting claims are made by two or more parties regarding heirship. It takes some time to resolve such disputes.

(ii) Difficulty in finding substitutes to heirs when original heirs die or when heirs are not traceable. etc.

(iii) Problems encountered in providing evidence, specifically from various Departments like Government Railway Police, District Administration, etc.

(iv) Delay is also due to repeated adjournments sought for by or non-appearance of claimants.

(c) Accident claims cases have always been given top priority as an element of human misery is involved. In addition, the following steps are being taken to settle accident claims cases at the earliest.

(i) Arrangements are being made for holding additional benches where the pendency of accident claims cases is high.

(ii) Circuit benches are held at places other than the headquarters of benches to facilitate quick disposal.

(iii) Whenever any Member is not available in any bench, Members from other benches are deputed there for quick disposal of listed cases.

(iv) Cases are allowed to be transferred, on request by applicants, to a bench nearer to the residence of the claimants to facilitate their easy attendance in the Tribunal.

(v) Zonal Railways have been instructed to file Written Statements to expedite the proceedings of the cases and to make quick payment of decreed amount of compensation.

### Doubling of Railway Lines

791. DR. K.D. JESWANI : Will the PRIME MINISTER be pleased to state :

(a) the proposals undertaken by the Government for doubling of railway lines in Gujarat in 1995-96;

(b) the achievement made in this regard, so far; and

(c) the funds allocated for the proposed projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No work of doubling has been taken up in Gujarat in 1995-96.

(b) and (c). Do not arise.